

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GULAM MUSTAFA ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Gulam Mustafa Enterprises Private Limited
2	Date of incorporation of corporate debtor	14 April 1982
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Karnataka
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100KA1982PTC004720
5	Address of the registered office and principal office (if any) of corporate debtor	6, GM Pearl, 1st Stage, 1st Phase, BTM Layout Bengaluru – 560068, Karnataka.
6	Insolvency commencement date in respect of corporate debtor	31st July 2026 (Order received on 12th August 2026)
7	Estimated date of closure of insolvency resolution process	27th January 2027 (180 days from the CIRP Commencement Date i.e. 31st July 2026)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dhanshyam Kantilal Patel IBBI/IPA-001/IP-P01373/2018-2019/12155 Reg Email Id: dpatel@ckpatel.com
9	Address and e-mail of the interim resolution professional, as registered with the Board	322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai City, Maharashtra, 400077 Process Email ID: cirp.gulam@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai City, Maharashtra, 400077 Process Email ID: cirp.gulam@gmail.com
11	Last date for submission of claims	26th August 2026 (14 days from the receipt of order i.e. 12th August 2026)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allotees under Real Estate Project
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Manish Lalji Dawda https://ibbi.gov.in/insolvency-professional/details?fieldid=NTE4QA== 2. Anand Pravin Pande https://ibbi.gov.in/insolvency-professional/details?fieldid=NTMwNg== 3. Hetal Gaurang Kothari



		https://ibbi.gov.in/insolvency-professional/details?fieldid=MzcyMw==
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that:

- 1 The National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Project Gulam Mustafa Enterprises Private Limited on 31st July 2026.
- 2 The creditors of Gulam Mustafa Enterprises Private Limited are hereby called upon to submit their claims with proof, on or before 26.08.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
- 3 The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
- 4 A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class "Allottees under Real Estate – Gulam Mustafa Enterprises Private Limited in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Dhanshyam Patel

Interim Resolution Professional

IBBI/IPA-001/IP-P01373/2018-2019/12155

AA1/12155/02/311226/108673. Valid till 30.12.2026

Reg: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai City, Maharashtra, 400077.

Reg Email Id: dpatel@ckpatel.com

Process Email Id: cirp.gulam@gmail.com



Place: Mumbai

Date: 13.08.2026